

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF POOJA LAND AND PREMISES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Pooja Land and Premises Private Limited
2. Date of incorporation of corporate debtor	February 07, 2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2007PTC167647
5. Address of the registered office and principal office (if any) of corporate debtor	101, Wing-B, Gharkul Co-Op. Society, Azad Road, Misquitta Street, Vile Parle (E) Mumbai, 400057
6. Insolvency commencement date in respect of corporate debtor	April 20, 2022 (As per order of Hon'ble NCLT dated April 20, 2022 in CP No. 1118/ (IB)-MB-V/2020) (Order uploaded on 28/04/2022)
7. Estimated date of closure of insolvency resolution process	October 16, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitendra Palande, IBBI/PA-003/IP-N00028/2017-2018/10188
9. Address and e-mail of the interim resolution professional, as registered with the Board	New Ajanta Avenue 5-3/D # 38 Paud Road, Kothrud, Pune – 411 038 Email-Id: Jitendra@7circles.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Office no 411, Kakade Bizz Icon, Premnagar, Shivajinagar, Pune, Maharashtra 400 005 Email- CIRPPPLAPPL@7Circles.co.in
11. Last date for submission of claims	May 12, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) - NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:- https://ibbi.gov.in/home/downloads
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Pooja Land and Premises Private Limited on April 20, 2022. The creditors of Pooja Land and Premises Private Limited, are hereby called upon to submit their claims with proof on or before May 12, 2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Date: - April 29, 2022 Place: - Pune Jitendra Palande Interim Resolution Professional Registration No. IBBI/PA-003/IP-N00028/2017-2018/10188	